

**Declaring insurgency in North East as national problem**

1214. SHRI W.ANGOU SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have any intention to declare the North East insurgent problem as a national problem like that of J&K;

(b) whether the State Government have not recommended to the Centre to declare it as a national issue;

(c) what are the reasons for Government should not imposing the combined force combat to the militant activities; and

(d) the reasons for not declaring the North East insurgency problem as a national problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) to (d) There have been requests from the Government of North Eastern States to declare the militancy situation in the North Eastern States as a national problem. Central Government treats the problem of militancy in the North East as an issue of national importance as, indeed, it treats other major issues in the country, including militancy in J&K.

Central Government is committed to deal with the militancy situation in the North Eastern States effectively. The key elements of the Government's strategy to combat anti-national forces active in the North Eastern Region include, *inter-alia*, focussed efforts to counter the militants propaganda; modernisation of the State Police so that it can play a key role in countering the militants / terrorists; removal of any sense of neglect, discrimination or alienation felt by the people through a carefully drawn up programme of socio-economic development schemes; focus on need for sustained political initiative to tackle the political problem; and drawing up a co-ordinated Action Plan to tackle militancy/terrorism through synergisation of the efforts of State Police / Army/ Central Para Military Forces.

**Trifurcation of J&K**

1215. SHRI KUSHOKTHIKSEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the fact that large section of people in Laddakh and Jammu regions felt neglected by the successive Governments in State of J&K;

(b) whether a movement for trifurcation of State of J&K is going on in region and sees the trifurcation of State as a solution to crisis in J&K; and

(c) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENIVIDYA SAGAR RAO): (a) to (c) Some voices have been raised in this regard in Ladakh and Jammu region of Jammu & Kashmir. However, no such proposal is under consideration of the Government of India.

#### **Computer-Readable National Identity Cards**

1216.DR.ARUNKUMARSARMA: Will the Minister of HOME AFFAIRS be pleased to refer to reply to Unstarred Question 373 given in the Rajya Sabha on 26th July, 2000 and state:

(a) the details of the report by the firm employed for feasibility study of implementation of Computer-Readable Identity Cards;

(b) the action taken thereon; and

(c) the reasons for delay of the report, if any?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) to (c) The report of the feasibility study has covered aspects relating to creation of an identification system of one billion people, streamlining of the machinery for the registration of births and deaths at the panchayat level and institutional as well as technological options for the creation of an integrated data base of personal identities capable of being updated and addition/deletion due to births/deaths etc. The feasibility study report received from the consultancy firm is being examined in the Ministry and the consultant has been requested to clarify certain aspects relating to implementation of the scheme. The Government will take up such a gigantic exercise only after an in-depth examination of all relevant issues and after necessary preparation for launching the system including on enabling legislation.

#### **Repeal of IMDT Act**

1217. DR. ARUN KUMAR SARMA:

DR. (SMT) JOYASREE GOS WAMIMAHANTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the list of issues finalized and being implemented under clause 6 to 7 of Assam Accord; and